



Bar Council of Maharashtra & Goa

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Date: 19/08/2020

To:

The Hon'ble Chief Justice of India,
Supreme Court of India,
NEW DELHI

Sir,

We are representing interest of 1,75,000 Lawyers in the entire State of Maharashtra & Goa. We have gone through the Judgement delivered by the Hon'ble Supreme Court of India in Re: Prashant Bhushan. We have also gone through the Newspaper Reports about the letters and resolutions signed by different Lawyers against Honourable Supreme Court of India.

It is unfortunate that when political ends of Lawyers are not served by a decision of the court, they vilify the Court by making scandalizing remarks. The Supreme Court of India as well as the Judges are subject to both scurrilous language, malicious attacks and scandalizing remarks. Legitimate criticism of both judgements and the functioning of the institution has always existed however when the criticism is calculated and actuated by malice, it is the authority of the Court which is undermined.

If the judiciary is to perform its duties and functions effectively, it is essential to protect the dignity and authority of the Courts. The foundation of the judiciary is the confidence of the people in its ability to deliver justice.

The actions of these institutional disruptors through name calling and usage of certain phrases such as 'Supreme Court has destroyed democracy', the 'Supreme Court is killing the Constitution' have the tendency to destroy the faith of the public in the judiciary.

We are in total agreement with steps taken by the Justice delivery System of the India.

We unanimously state that the efforts of pressurizing Hon'ble Judges, by making reckless statements are in total derogation of the Constitution of India. The trend to malign Supreme Court is dangerous & must be dealt with Iron hand.


Anyone who maligns the Hon'ble Supreme Court of India must be dealt as per law.

We repose confidence in the entire Judicial System and we condemn the efforts to pressurize the judiciary.

Accordingly, a Full House Resolution was passed unanimously by the elected Members of Bar Council of Maharashtra & Goa on 19/08/2020. You are requested to note the same.

Thanking you,

Yours truly,



**SUBHASH J. GHATGE
(CHAIRMAN)
BAR COUNCIL OF MAHARASHTRA & GOA**

C.C.TO: (1) Hon'ble Chief Justice,
Bombay High Court

(2) Hon'ble Chairman,
Bar Council of India
New Delhi